

Central Administrative Tribunal  
Principal Bench

O.A. No. 477 of 1999

New Delhi, dated this the 28th September, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

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Smt. Gayatri Devi,  
W/o late Shri Jagdish Prasad,  
R/o 55/C-1, Chhota More Sarai,  
Delhi. .... Applicant  
(Shri N.S. Verma)

Versus

1. Union of India through  
The Sr. Divisional Engineer/Estate,  
Northern Railway,  
DRM's Office,  
New Delhi.
2. The Estate Officer,  
DRM's Office,  
Northern Railway,  
New Delhi. .... Respondents  
(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Mr. S.R. Adige, VC (A)

After hearing the case at considerable length  
Shri Verma prays for and is allowed to withdraw the  
O.A. with liberty granted to applicant to pursue her  
remedies in the appropriate forum in accordance with  
law, if so advised.

The O.A. is dismissed as withdrawn.

Issue Dasti.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)  
/GK/

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)